

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-04-2024 AT 10:30 AM**

**CP No. 619/241/HDB/2019
IA(CA) 122/2022 in CP No. 619/241/HDB/2019
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Proddaturi Malathi

...Petitioner

AND

SRP Logistics Pvt Ltd & 2 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 619/241/HDB/2019

Learned PCS Mr Vikas Reddy, for applicant present through Video Conference.
Learned PCS Mr Chidambaram, for respondent present through Video Conference.

It is represented that the proof of payment of the amount made in terms of the directions of the Hon'ble Supreme Court has been filed.

Learned counsel for the petitioner states that all the compliances required in terms of the order of the Hon'ble Supreme Court have been complied with. Matter passed over.

Matter called again. Perused the memo, wherein it is clearly stated that by virtue of the settlement among the parties the petitioner hereby withdraws the company petition.

Therefore, this memo is allowed and **company petition is dismissed as withdrawn. No costs.**

As company petition is dismissed all the pending IAs stands vacated and disposed of.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)